

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

(17)

O.A. No. 562 of 1993

New Delhi, dated the 10th September, 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Karam Vir Sharma,
S/o Shri Matadin Sharma,
R/o Qr. No. 235, Type I,
Sector-II, Sadiq Nagar,
New Delhi-110049.

.... Applicant

(None appeared even on the 2nd call)

Versus

Union of India through

1. The Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi.
2. Director General,
Doordarshan Kendra,
Mandi House,
New Delhi.
3. The Director,
Doordarshan Kendra,
Akashvani Bhawan,
Parliament Street,
New Delhi.

.... Respondents

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

We note that this O.A. was earlier dismissed for default and non-prosecution on 7.12.93. Thereafter it was ordered to be restored by order dated 31.7.95. After that none has been appearing for applicant since 30.5.96. To-day is the fourth consecutive date the applicant has absented himself. On the last date it had been noted that if the applicant failed to appear to-day it would be presumed that he was not

A

19

interested in pursuing the case. Thus in the absence of applicant or his counsel the O.A. is dismissed for default and non-prosecution.

A. Vedavalli

(DR. A. VEDAVALLI)
MEMBER (J)

S.R. Adige

(S.R. ADIGE)
VICE CHAIRMAN (A)

/GK/